## Bank robberies by terrorists in Kashmir valley

†1194. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that terrorists in the Kashmir valley have been carrying on bank robberies these days;
  - (b) if so, reasons therefor; and
- (c) if not, sources wherefrom the funding of terrorists is going on subsequent to the demonetisation and the reasons of failure of Government in checking the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Inputs indicate that shortage of cash with militants after demonetisation has led to looting of Banks/ATMs in Jammu and Kashmir. 9 cases of bank robberies and 5 bank ATM theft cases have been reported in Jammu and Kashmir since July, 2016 up to 15th July, 2017, in which ₹1,17,61,550/have been looted. However, ₹1,99,000- have been recovered. 10 persons have been arrested while 2 accused terrorists have been killed during encounters.

## Communal incidents

†1195. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of communal incidents in the State of Uttar Pradesh, Madhya Pradesh, Maharashtra, Haryana and Rajasthan have witnessed a two fold increase during last three years;
  - (b) if so, reasons therefor; and
- (c) if not, year-wise details of communal incidents that took place in above States during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) As per the available information, the details of communal incidents, that took place in Uttar Pradesh, Madhya Pradesh, Maharashtra, Haryana and Rajasthan during last three years, are given below:—

State	No. of communal incidents		
	2014	2015	2016
Uttar Pradesh	133	155	162
Madhya Pradesh	56	92	57
Maharashtra	97	105	68
Haryana	4	3	2
Rajasthan	72	65	63

Road accidents and deaths by under age drivers

1196. SHRI NARESH GUJRAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether increasing number of road accidents and deaths by under age drivers has become a major issue of concern these days;
- (b) what specific regulatory mechanism Government proposes to create deterrence amongst the minors and their parents/ guardians for driving on the streets without supervision with no licence or a mere learning licence; and
- (c) whether Government proposes stricter regulations and guidelines to deal with police personnel who cause delay in investigations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) State/UT-wise details of number of Cases, Persons Injured and Persons Died due to Road Accidents during 2014-2016 are given in the Statement (*See* below). However, National Crime Records Bureau does not maintain data on road accidents and deaths by underage drivers.

(b) and (c) Section 180 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of a owner or persons in-charge of vehicle permitting an unlicensed person or under-aged person to drive it and Section 181 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of driving by an under-aged person. Further, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Union Government attaches highest importance in the matter of crime prevention and in this regard, Advisory on road safety and accidents have been issued to all the States and UT Administrations, which is available in the Ministry of Home Affairs website viz. www.mha.nic.in